

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 87 of 2012 &**  
**I.A. No. 176 of 2012**

**Dated : 27<sup>th</sup> July, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Uttar Pradesh Power Corporation Ltd** **.... Appellant (s)**

**Versus**

**Central Electricity Regulatory Commission**  
**& Anr.** **...Respondent (s)**

**Counsel for the Appellant(s):** **Mr. Manoj for**  
**Mr. Pradeep Misra**

**Counsel for Respondent (s):** **Mr. M.G. Ramachandran**  
**Mr. Anand K. Ganesan &**  
**Ms. Swapna Seshadri for R.2**

**ORDER**

It is pointed out by the learned counsel for the Respondent that some of the necessary parties have not been impleaded, namely, transmission licensees.

Therefore, the learned counsel for the Appellant seeks some time to get instructions on this.

Post the matter on **04.09.2012.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**Ts**